

routes from 1-3-57 to 28-2-58 was as given below:—

From Assam	
Via Assam Rail link	.. 41,758
Via Pakistan Rly.	.. 113
By steamer Companies	.. 15,654
	<hr/>
Total.	57,525

(b) Works in connection with development of capacity of the Assam Rail Link are in progress to achieve a daily clearance of about 450 M.G. wagons between Katihar and Siliguri Jn. and 400 M.G. wagons on the section east of Siliguri Jn.

PAPER LAID ON THE TABLE
AMENDMENTS TO DELHI MOTOR
VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12/44/57-MT/Home, dated the 30th January, 1958, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in the Library. See No. LT 656/58].

CLARIFICATION OF REPLY TO A
SUPPLEMENTARY QUESTION

The Deputy Minister of Railways (Shri S. V. Ramaswamy): In answering a supplementary question by Shri S. C. Samanta on 5-4-1958 arising out of Starred Question No. 1456, I had said that facilities to railway staff for learning Hindi are given generally outside office hours. I should clarify that this is so only in the case of workshop staff. Staff, other than workshop staff, are given such facilities during office hours.

EMPLOYEES PROVIDENT FUNDS
(AMENDMENT) BILL

The Deputy Minister of Labour (Shri Abid Ali): I beg to move for

leave to introduce a Bill further to amend the Employees' Provident Funds Act, 1952.*

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Employees' Provident Funds Act, 1952."

The motion was adopted.

Mr. Speaker: Until all hon. Members sit down I will not rise in my seat. I have been repeatedly saying that no hon. Member should stand while I am standing.

Shri Abid Ali: I introduce the Bill.

DEMANDS FOR GRANTS—contd.

MINISTRY OF HOME AFFAIRS

Mr. Speaker: The House will now take up discussion and voting on Demands Nos. 51 to 65 and 122 relating to the Ministry of Home Affairs for which six hours have been allotted.

Hon. Members desirous of moving cut motions may hand over at the Table within 15 minutes the numbers of the selected cut motions.

Hon. Members are already aware of the time-limit for speeches.

DEMAND NO. 51—MINISTRY OF HOME
AFFAIRS

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 2,50,76,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1959, in respect of 'Ministry of Home Affairs'."

DEMAND NO. 52—CABINET

Mr. Speaker:

Motion moved:

"That a sum not exceeding Rs. 32,40,000 be granted to the President to complete the sum

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 14th April, 1958.

**Moved with the recommendation of the President.